

Refusal to accept Bharat Ratna Award for Netaji

3889. SHRIMATI KAMLA SINHA: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that all the relatives of Netaji Subhash Chandra Bose refused to accept the award of Bharat Ratna announced to him, considering it as not a worthy honour for such a great revolutionary; and

(b) if so, whether Government propose to withdraw the award and to accord a different kind of national recognition befitting his unique revolutionary role in the freedom struggle?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) After the announcement of the award of Bharat Ratna to Netaji Subhash Chandra Bose, the family members of Netaji were contacted but they expressed certain reservations about accepting the award on behalf of Netaji, on the ground of delayed recognition.

(b) It has been decided not to pursue the matter further.

Bharat Ratna Award to Netaji

3890. SHRIMATI KAMLA SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any precise proof of Netaji's death;

(b) if so, the details thereof; and

(c) if not, what are the reasons for which Bharat Ratna Award to Netaji has been awarded posthumously and whether Government propose to reconsider the use of the term 'posthumously' relating to this announcement?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE

IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Yes, Sir. The Government has already accepted the reports of the Shah Nawaz Khan Committee and the Khosla Commission to the effect that Netaji Subhash Chandra Bose died in an air crash on 18th August, 1945 at Taihoku.

(c) Does not arise.

Throwing of Acid on I.A.S. Officer

3891. SHRI SUBRAMANIAN SWAMY: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that acid was thrown on the I.A.S. Officers Ms. Chandralekha, who is at present serving! with the Tamil Nadu Government;

(b) whether any culprits have been apprehended so far;

(c) what is the exact status of the prosecution launched % the matter;

(d) whether any compensation has been paid to the lady IAS Officer by the Central, or State Government for the disability suffered; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) so (e) The registration, investigation, detection and prosecution of crimes is the responsibility of the concerned State Government. In the crime referred? to in the question, if is for the Government of Tamil Nadu to apprehend the culprits, undertake prosecution of the case and decide on payment of compensation to the victim,